

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **09.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/745/IB/2020 IN IBA/765A/2019
NAME OF PETITIONER : Yashica Electronics Pvt Ltd
NAME OF RESPONDENT :
SECTION : 33(1)(a) of IBC 2016

ORDER

The Applicant / RP Mr. Ramakrishnan Sadasivam and the Respondents / erstwhile Board of Directors are represented by Mr. A. Rengarajan, Advocate through video conferencing platform.

Learned Counsel for erstwhile Board of Directors states that the Company is an MSME Company and the Resolution Plan was submitted to the CoC and the CoC in its wisdom has rejected the plan. It is further submitted that the erstwhile Board of Directors have reservation against the CoC in the manner in which they have rejected the plan.

However, this Adjudicating Authority has no charge to go into the merits of the wisdom of the CoC.

The Applicant / RP has filed this Application for liquidation of the Corporate Debtor.

Heard Learned Counsel for the RP. **Order reserved.**

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**(ANIL KUMAR B)
MEMBER (TECHNICAL)**

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**(R. SUCHARITHA)
MEMBER (JUDICIAL)**